GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.342 TO BE ANSWERED ON 03.02.2023

PITIABLE CONDITION OF CHILDREN

342. SHRI RAMDAS C. TADAS :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether the Government has taken note of the pitiable condition of children in the country who are malnourished or subjected to child marriage, child labour and human-trafficking or have dropped out of primary level of education, if so, the reaction of the Government thereto;
- (b) whether the Government has schemes/programmes for their development, protection and welfare, if so, the details thereof;
- (c) the details of the funds allocated and utilised under the said schemes/ programmes during each of the last three years and the current year; and
- (d) the other steps taken/being taken by the Government to protect interests of such children and improve their condition?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : The Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) and the Adoption Regulations 2022 establish a framework for rehabilitation of children in need of care and protection and in difficult circumstances. The Child Welfare Committee and the District Child Protection Unit are entrusted with rehabilitation of children.

The Ministry is implementing a centrally sponsored scheme namely "Mission Vatsalya" (erstwhile Child Protection Services (CPS) Scheme) under which support is provided to State and UT Governments for delivering services for children in need of care and in difficult circumstances including child labour, victims of child marriage, trafficked children etc. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support *inter-alia* age-appropriate education, access to vocational training, recreation, health care, counselling etc. As per the scheme guidelines, quantum of sponsorship of Rs.4000/- per child per month is available for Non-institutional Care of children in Need of Care and Protection and the provision for maintenance grant of Rs.3000/- per child per month for children living in Child Care Institution.

(c) & (d) : The Government is committed to protect the interest of such children and to the children in difficult circumstances to provide safety and security through network of statutory and service delivery structures to the children in difficult circumstances. Statewise details of the funds allocated under Mission Vatsalya Scheme (erstwhile Child Protection Services (CPS) Scheme) utilisation during each of the last three years and the current year is at **Annexure-I**.

ANNEXURE REFERRED TO IN REPLY TO PART (D) & (E) OF THE LOK SABHA UN-STARRED QUESTION NO.342 FOR 03.02.2023 RAISED BY SHRI RAMDAS C. TADAS REGARDING PITIABLE CONDITION OF CHILDREN

STATE-WISE DETAILS OF THE FUNDS RELEASED AND UTILIZED UNDER THE CHILD PROTECTION SERVICES SCHEME DURING THE LAST THREE YEARS AND CURRENT YEAR (AS ON 31.01.2023)

~						(Rupees in lakhs) 2021-22 2022-23		
SI.	Name of the	2019-20		2020-21				2022-23
No.	States/UTs	Amount released	Amount Utlized	Amount released	Amount Utlized	Amount released	Amount Utlized	(As on 31.01.2023)
1	Andhra Pradesh	1373.53	1679.85	1827.84	1295.78	476.46	492.38	1976.40
2	Arunachal Pradesh	1174.11	449.14	293.55	866.50	487.92	890.97	674.37
3	Assam	3363.95	1730.54	3159.17	2373.00	864.69	1851.75	3734.67
4	Bihar	1405.39	2334.30	2203.71	2455.17	2203.21	2594.87	117.26
5	Chhattisgarh	2098.74	2036.07	2281.81	2345.13	1870.35	1806.14	73.99
6	Goa	19.63	94.56	129.9	182.07	3.43	154.12	5.77
7	Gujarat	2146.27	1923.30	2590.93	1566.73	697.24	1627.68	2329.53
8	Haryana	2217.99	1642.22	2391.14	1312.70	931.24	1368.37	1137.21
9	Himachal Pradesh	1607.40	1416.52	1457.39	1554.12	1453.90	1262.48	1690.09
10	Jammu & Kashmir	1225.16	2325.80	1490.55	710.62	1929.69	2403.32	1647.56
11	Jharkhand	1845.80	1577.14	1425.26	1782.26	1248.02	553.96	662.52
12	Karnataka	3290.45	2969.37	2897.87	3388.23	4252.11	4252.11	4280.09
13	Kerala	1519.74	754.30	1135.84	1085.16	607.45	1029.23	1284.89
14	Madhya Pradesh	3052.72	2388.42	3531.26	3201.52	3057.44	3256.56	1277.83
15	Maharashtra	2449.63	1941.08	3433.13	4407.73	5467.46	4143.92	0
16	Manipur	3102.72	3073.00	3468.9	3454.03	3606.76	4085.99	3795.83
17	Meghalaya	2241.71	2234.49	2014.36	2008.45	1005.91	839.09	333.07
18	Mizoram	2530.43	2136.90	2243.71	2007.61	1957.58	578.93	683.62
19	Nagaland	2085.95	2054.82	2125.64	2148.86	1842.69	1923.05	0
20	Orissa	3541.66	3436.79	3302.54	3599.52	4019.15	3913.48	3755.49
21	Punjab	722.00	815.29	558.41	673.80	172.57	273.08	1069.08
22	Rajasthan	3195.88	4041.72	3221.96	3869.82	1542.75	1645.21	4282.73
23	Sikkim	662.51	618.96	612.81	501.61	807.59	692.46	785.64
24	Tamil Nadu	14915.36	10624.87	9636.91	7620.64	7669.71	6805.47	750.27
25	Telangana	1726.38	1190.19	431.61	1182.38	3850.65	974.19	0
26	Tripura	879.61	601.03	1075.65	1216.67	977.46	549.64	98.82
27	Uttar Pradesh	4277.72	4173.25	5235.63	5157.43	4553.91	5253.98	4841.91
28	Uttarakhand	918.58	1722.38	712.37	291.57	507.90	999.14	274.43
29	West Bengal	2815.10	4285.62	4375.63	4704.87	3970.45	4213.11	360.72
30	Andaman & Nicobar Islands	329.62	211.53	282.97	117.70	7.50	82.30	374.79
31	Chandigarh	0	344.99	169.21	361.14	162.83	285.46	554.94
32	Dadra & Nagar Haveli	193.97	80.85	55.96	136.67	142.98	148.18	389.90
	Daman & Diu	141.79	72.36					
33	Delhi	972.86	717.64	656.76	726.87	794.51	820.53	211.68
34	Lakshadweep	0	0	0	0	5.05	0.00	0
35	Ladakh	0	0	153.18	90.46	126.17	99.57	139.02
36	Puducherry	501.96	513.60	393.97	339.33	271.50	276.88	0
-	Total	74546.32	68212.89	70977.53	68736.15	63546.23	62147.60	43594.12